

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P (IB)-4041/(MB)/2018

CORAM:

SHRI V. P. SINGH

MEMBER (J)

SHRI RAJESH SHARMA

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 22.8.2019

NAME OF THE PARTIES: Maharashtra Cargo Movers

V/s

Aditya Vidyut Appliance Ltd

Section 9 of the Bankruptcy and Insolvency Act, 2016

**ORDER**

49. **CP.(IB)-4041(MB)/2018**

Counsel for the Operational Creditor sought leave of the court for filing consent terms. Prayer is allowed. Consent terms are taken on record. Petition is dismissed as withdrawn with liberty to file fresh petition in case of the breach of the consent terms.

Sd/-

**RAJESH SHARMA**

Member (Technical)

Sd/-

**V. P. SINGH**

Member (Judicial)